

OPEN COURT

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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.532 of 1997.

Allahabad this the 25th day of July 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

Hon'ble Mr.D.R. Tewari, A.M.

Awadheesh Kumar  
Son of Vardeshwar Prasad  
Resident of 123 5, D.L.W.  
East Colony, Varanasi-221004.

.....Applicant.

(By Advocate : Sri S Chandra )

Versus.

1. General Manager (P),  
D.L.W. Varanasi.

2. Union of India,  
through the Chairman,  
Railway Board,  
New Delhi.

.....Respondents.

(By Advocate : Sri A Sthalekar )

O\_R\_D\_E\_R

Hon'ble Mr.Justice R.R.K Trivedi, V.C.

By this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for direction to the respondents to allow the promotional benefits with retrospective effect. ~~He~~ <sup>He</sup> also prayed for a direction to the respondents to give the pensionary benefits from the date of retirement.

2. It appears that applicant was serving as I.C.W



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in D.L.W. Varanasi. He retired from service on 31.12.1988.

He filed this O.A. on 09.05.1997 according to ~~which~~ promotion  
was due to him in 1987, when his junior was given  
promotion. The O.A. is highly time barred. There is  
no explanation for long and inordinate delay. The applicant  
is not entitled for any relief. O.A. is dismissed  
accordingly.

No order as to costs.

*D. D. Deve*  
Member-A.

*L*  
Vice-Chairman.

Manish/-